

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A. 476/93.

Dt. of Decision : 13-11-96.

1. S.Audilakshmi
2. Vinod Kumar Chaturvedi

.. Applicants.

Vs

1. The Indian Council of Agricultural Research
Krishi Bhavan, Dr. Rajendra Prasad Road,
New Delhi-1 rep. by its Secretary,

2. The Director General,
ICAR, Krishi Bhavan,
Dr. Rajendra Prasad Road,
New Delhi-1.

3. The Director (Personnel),
Prasad Bhawan, Dr. Rajendra

4. The Director,
National Research Centre for
Sorghum, Rajendranagar,
Hyderabad-30.

5. The Chairman, ~~Scientists~~
Scientists Recruitment Board,
Krishi Anusandhan Bhavan,
K.S.Krishnan Marg, Pusa,
New Delhi-12.

B. Respondents.

Counsel for the Applicants

Counsel for the Respondents : Mr. G. Parameshwara Rao, SC for ICAR

CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)
THE HON'BLE SHRI B.S. JAI PARAMESHWAR

ORDER

ORAL ORDER (PER HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

Heard Mr.Phani Raj for Mr.Y.Suryanarayana, learned counsel for the applicants and Mr. G.Parameshwara Rao, learned counsel for the respondents.

2. There are two applicants in this OA.

3. This OA is filed praying for setting aside the impugned letter No.F.No.5-65/86-A4 dated 6-5-92, whereby representations of the applicants in regard to the benefit of the assessment for the period ending 31-12-85 was rejected, by holding ~~it~~ as illegal, arbitrary and violative of Article 14 and 16 of the Constitution of India and for a consequential direction to the respondents to declare the results of the applicants 1 and 2 who ~~had~~ submitted ~~application~~ for the period ending 31-12-85 on the basis of their personal discussion/interview held at New Delhi on 24-08-90 and 22-08-90 respectively, if the applicants are declared successful, grant them all the consequential benefits.

4. To-day learned counsel for the respondents produced a letter No.F.No.16-4/93-Law dated 19-01-95. As per this letter ~~the~~ period ending 31-12-85. in view of the policy decision taken vide letter No. 10-23/93-Per.IV dated 15-12-94 and necessary action has already been initiated in this connection. It is also stated in the letter that the benefit of counting of advance increments in the revised pay scale is not permissible under the revised pay scale. in view of the above letter, the learned counsel for the respondents submit that this OA has become

5. Mr. Phani Raj, learned counsel for the applicants submitted that the benefit of counting of advance increments is also necessary and to that extent he has agreed. However from the prayer it may be noted that the request is only in regard to grant of benefit of assessment for the period ending 31-12-85. That relief has already been granted. If the applicants feel that counting of advance increments also necessary for they may file a suitable representations to the concerned in this connection.

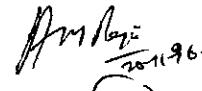
6. In view of the above, the OA is dismissed as infructuous with liberty to the applicants to file a suitable representations in regard to counting of advance increments to the concerned authorities. (Letter No.F.No.16-4/93-Law dated 19-01-95 is taken on record).

7. No costs.


(A.S. JAI PARAMESHWAR)
MEMBER (JUDE.)


(R. RANGARAJAN)
MEMBER (ADMN.)

Dated : The 13th Nov. - 1996.
(Dictated in the Open Court)


D.R.(J)

spr

(106)

OP 476/93

9/12/1993

Typed By
Compared by

Checked By
Approved by

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)

The Hon'ble Shri B.S. Jai Parameshwar: M(f)

DATED: 13/11/93

ORDER/JUDGEMENT
R.A/C.P./M.A.NO.

in
O.A.NO. 476/93

~~ADMITTED AND INTERIM DIRECTIONS ISSUED~~
~~ALLOWED~~

~~DISPOSED OF WITH DIRECTIONS~~

~~DISMISSED~~

~~DISMISSED AS WITHDRAWN~~

~~ORDERED/REJECTED~~

~~NO ORDER AS TO COSTS.~~

YLKR

II COURT

